

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**




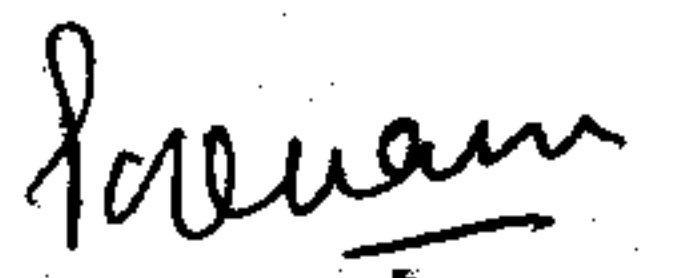


TP No. 199/397-398/NCLT/AHM/2016
C.P. No. 198/397-398/NCLT/AHM/2007

**Coram: HON'BLE MR. BIKKI RAVEENDRA BABU
MEMBER (JUDICIAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.04.2017**

Name of the Company: Jagran Prakashan Ltd.
V/s.
Jagran Publication Pvt. Ltd. & Ors.

Section of the Companies Act: Section 397-398 of the Companies Act, 1956

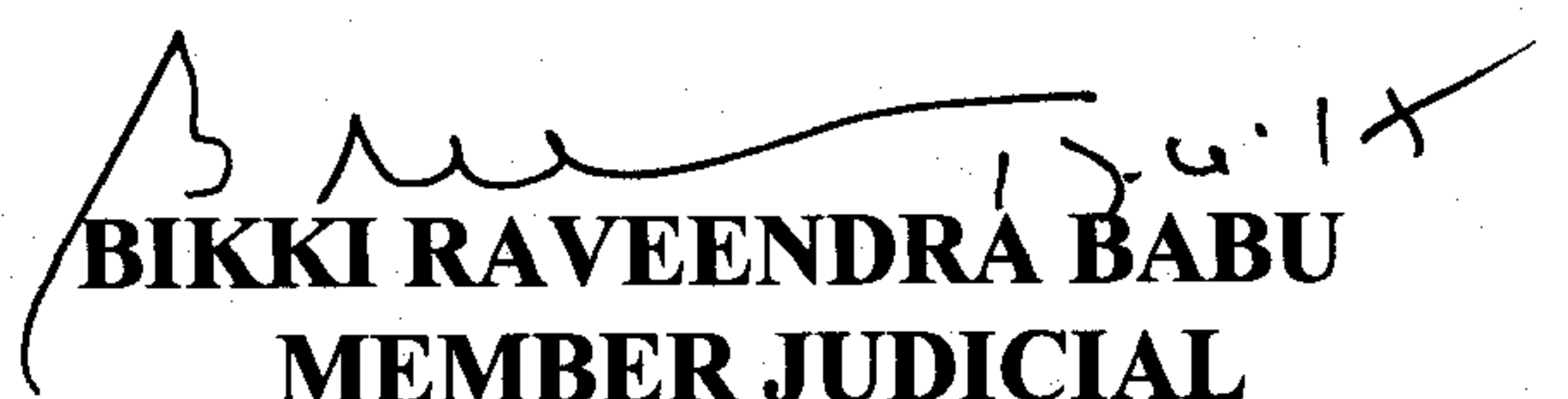
<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	MR. DHURUV DEWAN	Advocate	Petitioner	
2.	MR. NIRAG PATHAK	Advocate	"	
3.	MR. KOSTUBH DEVNANI	Advocate	"	
4.	Mr. Saurabh Soparkar, Senior Advocate with Mr. Sandeep Singhi & Ms. Poonam Mathur for Singhi & Co.	Advocate	Respondent No. 5	
5.	MS. GRISHMA AHUJA	Advocate	Petitioner	
6.	Krishna Mohan Shukla Adv.	Adv.	Respondents 3 & 6	

ORDER

Learned Advocate Mr. Dhruv Dewan with Learned Advocate Mr. Nirag Pathak with Learned Advocate Mr. Kostubh Devnani Learned Advocate Ms. Grishma Ahuja present for Petitioner. Learned Senior Advocate Mr. Saurabh Soparkar with Learned Advocate Mr. Sandeep Singhi with Learned Advocate Ms. Poonam Mathur present for Respondent no. 5. Learned Advocate Mr. Krishna Mohan Shukla present for Respondents no. 3 and 6.

The learned Counsels appearing for petitioners and Respondents no. 3 and 6 stated that the interim applications filed by them became infructuous and they are ready to argue the main petition The counsels on record agreed to file written arguments before 03.07.2017. Learned Counsel appearing for Respondent no. 5 also stated that he will also file written arguments before 03.07.2017.

Written arguments shall be exchanged among the counsels on record before 03.07.2017. For oral submissions by all the counsels on 10.07.2017 and 11.07.2017.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 17th day of April, 2017.